

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE TWENTY SEVENTH DAY OF JULY TWO THOUSAND AND TWENTY

**:PRESENT:**  
**THE HONOURABLE SRI JUSTICE CHALLA KODANDA RAM**

**IA No. 1 OF 2020**  
**IN**  
**WP NO: 10911 OF 2020**

**Between:**

VIL Media Private Limited, Rep. by G. Sampath, Occ. Bureau Chief, (V6 News Channel and Prabhata Velugu News Paper), S/o Rajaiah, Age. 35 Yrs, Rio Plot No.13/A/13/C, Road No 12, MLA's Extension Colony Banjara Hills, Hyderabad - 500034, Telangana.

...Petitioner  
(Petitioner in WP 10911 OF 2020  
on the file of High Court)

**AND**

1. The State of Telangana, Rep. by its Chief Secretary, Department of General Administration (GAD), Telangana Secretariat, B R K R Bhavan, Hyderabad.
2. The State of Telangana, Rep. by its Principal Secretary - Home Department, Telangana Secretariat, B R K R Bhavan, Hyderabad.
3. The State of Telangana, Rep by its Principal Secretary to the Information and Public Relations, Telangana Secretariat, B R K Bhavan Hyderabad.
4. The State of Telangana, Rep by its Principal Secretary to the Municipality And Urban Development Telangana Secretariat, B R K Bhavan Hyderabad.
5. The Commissioner, Information and Public Relations Department, Samachar Bhavan, AC Guards, Hyderabad - 500028.
6. The Commissioner of Police, Hyderabad, Telangana.
7. The Commissioner, Greater Hyderabad Municipal Corporation, Liberty-X-Roads, Hyderabad, Telangana.

...Respondents  
(Respondents in-do-)

**Counsel for the Petitioner : Sri NAVEEN VASIREDDY**  
**Counsel for the Respondents : ADDL ADVOCATE GENERAL (TG)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents herein to allow the Petitioner to cover and report/telecast the demolition activity of the Secretariat buildings with immediate effect, pending disposal of WP No. 10911 of 2020, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following.(The receipt of this order will be deemed to be the receipt of notice in the case).

**ORDER:**

Learned Advocate General submits on instructions that the Government would make all arrangements and provide facility for visiting the erstwhile Secretariat where demolition of the buildings is being carried out.

Learned Advocate General would further elaborate that at prescribed time the journalists would be taken around and they would be free to inspect the site subject to safety conditions.

//TRUE COPY//

Sd/- K.AMMAJI  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To,

1. The Chief Secretary, Department of General Administration (GAD), State of Telangana, Telangana Secretariat, B R K R Bhavan, Hyderabad.
2. The Principal Secretary - Home Department, State of Telangana, Telangana Secretariat, B R K R Bhavan, Hyderabad.
3. The Principal Secretary to the Information and Public Relations, State of Telangana, Telangana Secretariat, B R K Bhavan Hyderabad.
4. The Principal Secretary to the Municipality And Urban Development, State of Telangana, Telangana Secretariat, B R K Bhavan Hyderabad.
5. The Commissioner, Information and Public Relations Department, Samachar Bhavan, AC Guards, Hyderabad - 500028.
6. The Commissioner of Police, Hyderabad, Telangana.
7. The Commissioner, Greater Hyderabad Municipal Corporation, Liberty-X-Roads, Hyderabad, Telangana.(1 to 7 By RPAD)
8. One CC to SRI NAVEEN VASIREDDY, Advocate [OPUC]
9. Two CCs to ADDL ADVOCATE GENERAL (TG), High Court at Hyderabad. (OUT)
10. One spare copy

mvj

**HIGH COURT**

**CKR,J**

**DATED:27/07/2020**

**ORDER**

**I.A.NO.1 OF 2020  
IN  
WP.No.10911 of 2020**

**DIRECTION**

